[श्रीब्यासिह]

519

बारे में कहा था। तो उसको मान लिया गया है तथा बीर दूसरे 2-3 म्वमेंट्स वे देश में जो उस वनत साथ साथ चल रहे ये उसमें से आर्धसमाज भी एक था और इसको मान लिया गया है ।

SHRI V. NARAYANASAMY: had asked ahout Pondicherry and Goa.

SHRI BUTA SINGH: I will look into the cases which are pending from Pondicherry. Definitely We will expedite them.

DISCUSSION ON THE WORKING OF THE MINISTRY OF HUMAN RES-OURCE DEVELOPMENT—Contd.

THE DEPUTY CHAIRMAN: There are 13-14 speakers in connection with the discussion on the Ministry of Human Res-G.u'ce Development. I would like to know the wish of the HOJSA whether ws should continue the discussion or we should takei it up in the next session so that you get ample time.

SOME HON. MEMBERS: In the next session. (Interruptions)

PARVATHANENI **UPENDRA** (Andhra Pradesh): If the consensus of the House to is not to continue the discussion now, I have nothing to say. But what 1 would suggest Is that the Minister replies to the points already raised. To reply to the points raised now after two and a half months will not be proper. On whatever points have been made so far, let him give an interim reply. {Interruptions}

डा० रत्नाकर धाण्डेय (उसर प्रदेश) : रपसभारति जी, किसी को एक घण्टा बोलने का मौक। िले और किसी को पांच मिनट भी न मिले तो यह अन्याय हीं होगा। इसलिए मेरा प्रस्ताव है... (स्पवधान) . . . कि

Resource Development गित कर दें भीर भगले सक में पूनः उपस्थित

Min. of Human

SHRI PARVATHANENI UPENDRA: Whatever suggestions we gave to the Minister, between the Minister of Parliamentary Affairs and ourselves... (Imei -ruptions)

THE DEPUTY CHAIRMAN: Let me find out from the hon. Minister. If he has recorded the points which have been raised by the hon. Members who have spoken, then he can reply.

SHRI P. V. NARASIMHA RAO: Then is only one difficulty. Unless the whole debate is over, I am not supposed to reply. I cannot give a reply to every speech. {Interruptions)

SHRI PARVATHANENI UPENDRA: You can say 'intervention' and not 'reply'. {Interruptions}

THE DEPUTY CHAIRMAN: Mr. K. C. Lenka was on his legs. So, let him finish his speech. Then, if the Minister wants to clarify some points.. .

SOME HON. MEMBERS: No, no.

SHRI P. V. NARASIMHA RAO: Madam, nothing is old in education.

SHRI PARVATHANENI UPENDRA: It is a new precedent, it is a bad precedent. Madam, after two and a half months, to reply to the points made today is not proper. It is a bad precedent. Let him call it 'intervention'. Otherwise we are prepared to sit.

SHRI P. V. NARASIMHA RAO: L»t me make it clear that if you want to sit the whole night, I am prepared. If the House wants to sit the whole night, I am prepared to reply. In fairness, every Member should get the time if he want to speak. At the end of it. at 5 A.M. or 6 A.M. • I am prepared to reply. But, if you want a truncated

Resource Development
to give a fresh notice'. That is the rule. you find ont from the Secretariat. Nobody can say that you can give reply in the next session.

It is a bad precedent.

Min. of Human

debate, since the sense of the House ap-pears to be, that everyone wants to speak, it is not fair on my part cither to lutei-vene or to reply to a truncated debate.

SHRI PARVATHANENI UPENDRA: Why truncated?

SHRI P. V. NARASIMHA RAO: It will be truncated because on the same points it is quite possible that Members have other points of view to express.

SHRI PARVATHANENI UPENDRA: Madam, has it ever happened when a rep'y is given in the next session? No. We cannot create a new precedent in the House.

SHRI P. V. NARASIMHA RAO: I would certainly like *to* Teply *to* whatever points have been raised. But it will be setting a new precedent.

SHRI PARVATHANENI UPENDRA: You are setting a new precedent.

SHRI P. V. NARASIMHA RAO: Ma dam, while the debate is not complete, if the Minister is asked to reply, I am ready with the reply to the extent I can to the points raised. But is this correct procedurally? This is for the House to decide, for you to decide. I am in the hands of the House. I have nothing to sav.

THE DEPUTY CHAIRMAN: I am not going to give a decision of my own. I would like to just know the wish of the House.

SHRI PARVATHANENI UPENDRA: There are roles also. You cannot continue the discussion next session. Then you have to give a fresh notice. It happened also. In the last session, when I wanted to raise a discussion on Family Planning, they said that nothing can be continued to the next session. They said, 'you have

DR. (SHRIMATI) NAJMA HEPTULLA; Madam, may I have a submission? I understand the concern of our hon. Member on the other side that he wants some reply. 'Iliet Minister has not refused to reply. But considering the fact that the . Human Resource Development Ministry is a very large Ministry, there' are many . points which the Members would like to raise, and in this hurry if we discuss, neither we will do justice to ourselves nor to the subject we are discussing. And there are no rules... (Interruptions) Technically, it will not be possible.

-SHRI PARVATHANENI UPENDRA: Why? You were sitting upto 12 O' clock the other day. If it suits you, you want to sit. If it does not suit you, you do not want to sit.

DR. (SHRIMATI) NAJMA HEP-TULLA: Mr. Upendra, will you please have some patience? Let me complete..

SHRI PARVATHANENI UPENDRA: You worked as Deputy Chairman, You know the rules. Can a Minister reply in the next session? You show me one precedent.

DR. (SHRIMATI) NAJMA HEP-TULLA: Mr. Upendra, if you sit and the hon. Minister agrees to sit till 5 O'clock in the morning tomorrow, technically it will be the next day and then the House will have to be extended. You cannot do it. Then we will have to spill.it over to the next session. We cannot sit beyond 12 O'Clock because it is not possible

SHRI P. V. NARASIMHA RAO: Madam, whenever you complete the debate, maybe after one-speaker or two speakers— 1 do not know—whenever you want *to* complete the debate, I am prepared to reply.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Mr. Upendra was raising a point whether it is

[Shri M. M. Jacob]

having a procedural objection to continue this for the next session. There is absolutely no procedural obstruction or objection for continuing the same debate in the next session. So, there will not be anything that will come in the way. And a majority of the Members want ta participate in this discussion because this Ministry is very important and they want to contribute something substantially to this. So, I think if that, is the wish of the House you can adjourn the House now and the debate can continue in the next session. (Interruptions).

THE DEPUTY CHAIRMAN-. *I* would like to bring to his notice that I am told that there was a precedent of this type and no fresh notice is to be given because it is not a half-an-hour discussion. We decide now that we will take it up in the next session and we can do so. It is not correct to say that there is no precedent of this type. (*Interrup tions*). It has happened in the past.

SHRI PARVATHANENI UPENDRA: It all lapses.

THE DEPUTY CHAIRMAN: No, it does not. If it is a motion, it lapses. But it is not a motion.

SHRI PARVATHANENI UPENDRA: It will be a Special discussion. It can-nbt be a continuation of the present discussion .

THE DEPUTY CHAIRMAN: It is the House which has to decide.

SHRI PARVATHANENI UPENDRA: If there is a precedent, I will accept. You quote the precedent and I will accept.

THE DEPUTY CHAIRMAN: Right now the precedent is not available.

SHRI SUKOMAL SEN (West Bengal): Madam, in the morning we were complaining that the Government is planning in a very wrong way and during the last days they are introducing so much of business. Unfortunately...

SHRI PARVATHANENI UPENDRA-This was supposed to be taken up last week and now you put it on the last day and in between there are so many statements, even yesterday and today also.

Resource Development

Min. of Human

SHRI M. M. JACOB: Madam, Mr. Sukomal Sen was making a point that it is pai't of bad planning. Actually the dis cussion of the Human Resource Develop ment Ministry was fixed on a day last week- Unfortunately on that day we lost one of the be'oved Members of this House. So we had to adjourn the House for the day. That is how...

SHRI PARVATHANENI UPENDRA: Did you not bring forth so many things, which were not planned for this session? You cannot have it both ways. You cannot do it. (Interruptions).

श्री सुरैन्द्रजीत सिंह ग्रहल्वालिया (बिहार): उप सभापति महोदया, उस दिन बोफोर्स की डिस्बणन में यहां कोई नहीं रहा और श्राज भी यह सवाल उटा कर बले जायेंगे। श्री उपेन्द्र जी को जवाब नहीं चाहिए, उन्हें तो श्रख्वार में लिखवाना है ।...(स्यवधान) उन्हें तो श्रखवार में लिखवाना है श्रीर उन्हें कूछ नहीं चाहिए।

SHRI PARVATHANENI UPENDRA: No, no, you cannot say that. I am sitting here to listen to the reply. Don't say that- (Interruptions). What do you know?

उपसमापित : इस बात पर झगड़ा मत कीजिए । . . . (नमध्यान) सुनिए, इस बात पर झगड़ा मत कीजिए । कभी भी यह तो सब की सम्मति से करने की बात है । ग्रगर हाउस चाहता है तो करते हैं, हाउस नहीं चाहता है तो नहीं (श्यवधान)

SHRI PARVATHANENI UPENDRA. It is a bad precedent, Madam.

THE DEPUTY CHAIRMAN; No, no, there is a precedent. There is a pre-cedent hut right now I don not hare it.

525

SHRI PARVATHANENI UPENDRA: No, ao, it never happened at all. Let them quote one incident. It never happened. Let the secretariat quote one incident and I will accept.

THE DEPUTY CHAIRMAN: No, no, it was there. (Interruptions).

DR. (SHRIMATI) NAJMA HEPTULLA: It is not a bad precedent. Madam, we can make a healthy precedent. If you are" going to have discussion of a good Ministry, what is the harm?

SHRI PARVATHANENI UPENDRA: There can -be no continuing discussion. It will be a fresh discussion. Let there be a fresh discussion and let. him reply to the points that have been made so far.

THE DEPUTY CHAIRMAN: Mr. Lenka, you please continue your speech and in the meantime I will see...

SHRI KANHU CHARAN LENKA: Madam Deputy Chairman, I am sorry to say that many obstacles are coming in the way of my speeches. In the past I wanted to speak on three occasions, but I would not get the opportunity to speak.

Madam, in continuation of my speech I want to say that the younger generations today do not know who are the freedom * fighters of the country and what are the contributions they have made for the country. I am thankful tci the Prime Minister that he has shown the greatest respect to them by extending the facilities to them by one year. I request the Prime Minister to extend facilities to them till their death, because very few freedom-fighters are alive, and they should be able to enjoy these facilities for the remaining period of their life. It is not just a pension to them; it is a token of respect we show to them. Our late Prime Minister, Shrimati Indira Gandhi abolished privy purses. She showed the greatest respect to the freedom fighters. I suggest in our education policy, in the curricu'am itself, the younger generation should be told about the free dom fighters and their contribution for

the country. Keeping this in mind, cur Prime Minister, Shri Rajiv Gandhi! has renamed the Ministry of Education' as the Ministry of Human Resource Development, to develop the man as a whole, not in fragmented form.

The Ministry comprises several departments, the Department of Education, Departments of Sports, Department of Youth affairs and Sports and Women and Child Development and also it deals with arts and culture.

If we review the past performance and progress of our present educational scene, we find that it is very disappointing. If an Indan Rip Van Winckle were to go to sleep in 1947, to wake up in 1988, the educational scene in India would be one cf the things to confuse and confound him. The percentage of literacy in 1947 in the country was only 14, and the total expenditure on education at that time was Rs. 57 crore only. Today, the percentage of literacy has gone up to 36.23, and expenditure is Rs. 5806.62 crore. If non-plan expenditure is added to it, the total expenditure on education is next to expenditure on Defence. Madam, more than 90 per cent of the villages in the country have schools today located within a radius> of one kilo-mst are from the house of "the Child. In 1947, we had only 17 universities as against 140 now. The number of medical colleges and institutions of higher learning has gone up ten times since Independence. In spite of these steps in the field of education, the question that confronts us today is, why the desired results have not been achieved. During these fortiy years, various commissions on education were set up to formulate a national policy of education to bring about a radical change; but nothing tangible could be achieved in this regard. .The British Government designed the system only produce clerks and middle-level functionaries to support the system and sustained their rule. Even after 40 years of our Independence, we have not been able to wipe out completely the influence of a colonial rule in our country. Thanks to our Prime Minister Shri Rajiv Gandhi, in order to

[Shri Kanhu Charan Lenka]

bring about a qualitatve change in our . educational system, he declared a new educational policy 1985 which envisaged a national system of education based on a national curriculum framework containing a common core. The common core includes the (history tof Indian freedom movement, our Constitutional obligations, our cultural value system, national heritage, inculcation of scientific temper ob-servanca of small family norms, secularism social and democracy. The Prime Minister, Shri Rajiv Gandhi, in his address to the nation on January 5, 1985, touched upon the subject and said and I quote.

7.00 p.m.

"Education must promote national cohesion and the work ethic. The grandeur of our freedom struggle and! its significance for national integration have to bj brought home to every student. Our schools and colleges should acquaint the younger generation with India's ancient heritage and culture. The curricula and textbooks should curb parchial and communal interpretation of our composite culture"

This was the message of our beloved Prime Minister.

it is a praiseworthy matter that the Government has announced the New Educational Policy. But the important about its actual question is, what implementations? Our past experience shows that unless there is a political will to implement all the plans and policies effectively, the desired goals cannot Pe For example, after forty years of Independence, the achievement in the field of literacy is just 37 per cent. This means the progress we have made in this direction is to the extent of just 20 per cent the /sition in 1947. more than what was If this present rate of growth continues, - it is a meagre half per cent every year - I every doubt whether we will be able to achieve our target within a period of even a

Madam, in 1931, the literacy percentage in India was 8.1 whereas in Russia it was 17 per cent. But today, Russia

has reached the level of 90 per cent whereas our achievement is just 37 per cent. Russia could bring about this remarkable progress because they spens huge funds on education, the spending being Rs. 158 per capita. Compared to this, in our country, the amount spent on education is just Re. 1 per capita. This clearly underscores the point that unless we give priority to education it is difficult to bring about an overall change.

Before I conclude, I would like to make one concrete suggestion to the hon. Minister. The planners of education should change their policy while formulating the various programmes in regard to education. Instead of doing macro-planning, sitting at Delhi, they should switch over to the micro-planning process. It is very essential from the point of view of removing the imbalances in the field of education that the Government should have micro-planning to bring about an overall change. For example, Orissa is a backward State and more than 38 per cent of the people comprises of Scheduled Castes and Scheduled Tribes and they are educationally backward. When we are formulating various Plans, I would suggest that we should have a sub-plan for education, just as we have the sub-plans for tribals and Adivasi areas. There should be a sub-plan for education—it should be a timebound programme— which should be implemented in the Scheduled Caste and Scheduled Tribe areas so that we will be able to bring these people to the average literacy level in the country.

In the end, Madam, I would like to make three small suggestions which can be implemented with immediate effect. First is, in the ensuring summer vacation, all the teachers should be told that they should go to the villages and teach the people there various arts, crafts apart from scientific and medical subjects. I would call this programme 'share your knowledge'. Secondly, all educated adults in the country should be asked to take a vow to teach at least one person by the end of the current year. Let us call this programme 'each one, teach one'. Thirdly, selected students good ih bodybuilding, athletics and sports, should be *maintained at Ml governmental eiptmaes* for mastery in their fields. They should be brought up as a model for others to emulate. Let us call this as ft model scheme.

In the end I again thank you for giving me this opportunity at the fag end of this day to complete my maiden speech and thank my hon. colleagues of this august House for giving a patient hearing-to me.

With these words I conclude.

THE DEPUTY CHAIRMAN: There is one precedent when such a discussion was postponed for the next session. I have shown it to Shri Upendra and now he agrees to that.

SHRI PARVATHANENI UPENDRA: I have only one request that in the meanwhile if any fresh points arise I may be given an opportunity, to express my opinion.

THE DEPUTY CHAIRMAN: You will be given a chance to seek clarifications and at that time you can make your points. You can have it in the next session and the Mmister can reply to your points.

Now, Messages to be read by the Deputy Secretary.

SHRI p. V. NARASIMHA RAO: That means the whole debate is being carried over

THE DEPUTY CHAIRMAN: Yes.

Messages from the Lok Sabha— Contd.

IV. The Code of Criminal Procedure (Amendment) Bill, 1988.

V. The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Bill, 1988.

VI. The National Waterway (sadiya-Dhubri Stretch of the Brahmaputra River) Bill, 1988.

DEPUTY SECRETARY (LEGISLA *TIVE*) *Madam, I haw to repott to tha* House the) follow ing messages received from the Lok Sabha* signed by the Secretary-General of the Lok Sabha:—

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"In accordance) with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held pn the 13th May, 1988, agreed without any amendment to the Code of Criminal Procedure (Amendment) Bill, 1988, which was passed by Rajya Sabha at its sitting held on the 12th, May 1988"

V

"In accordance with the provisions of rules 96 of the Rules of Procedure and Conduct of Business in Lot Sabha, I am directed to enclose the Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Bill, 1988, as passed by Lok Sabha at its sitting held on the 13th May. 1988.

VI

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business im Lok Sabha, I am directed to enclose the National Waterway (Sadiya-Dhubri Stretch of the Brahmaputra River) Bill, 1988, as passed by Lok Sabha at its sitting held on the 13th May, 1988."

Madam, I lay a copy each of the Bills mentioned at (V) and (VI) above on the Table.

VALEDICTORY REMARKS'

THE DEPUTY CHAIRMAN: In a few minutes from now, this session of the Rajya Sabha which is generally called the second part of the Budget Session, will come to an end. Before I adjourn the House sine *die*, I on my own behalf and On behalf of the Vice-Chairman, thank